

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 126/2007

This the 16th day of April, 2010

Hon'ble Mr. M. Kanthaiah, Member (J)

1. Vinod Kumar Tripathi aged about 45 years son of Sri Karuna Shanker Tripathi resident of B-1/5, Avas Vikas Colony, Sitapur.
2. Rajesh Kumar Mishra, aged about 44 years son of Sri Ram Murti resident of Village and Post, Angras, District- Sitapur.

Applicant

By Advocate: Sri Praveen Kumar

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Moradabad.

Respondents

By Advocate: Sri S. Verma

ORDER (ORAL)

Hon'ble Mr. M. Kanthaiah, Member (J)

Heart both sides.

The applicant has filed O.A. to issue direction to the respondents to consider the case of the applicants for appointment against the vacancy shown in Annexure A-4 dated 26.2.2003 and also for grant of post facto approval and thereafter for regularization.

2. At the stage, learned counsel for applicant submits that in respect of their claim, they have also made representation dated Nil (Annexure-6) to the respondent No. 2 and the same is pending before him for disposal. The applicant counsel submits that if a direction is given to the respondents authority for disposal of their pending representation, the purpose of filing of this O.A. would be served.

3. In view of the above circumstances, without going into the merit of the case, the O.A. is disposed of with a direction to the competent authority through 2nd respondents to dispose of the pending representation of the applicants within 2 months from the date of receipt of copy of this order and the

applicants are also directed to supply copy of representation dated 26.2.2003 (Ann. 4) to the 2nd respondent for forwarding the same to the competent authority for taking necessary action and for passing reasoned order as per rules. No costs.

HLS/-


(M. Kanthaiah)
Member (J)

16.04.10